

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SWrit Petition(s) (Civil) No(s). 1060/2025

SHEHLA CHAUDHARY

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No. 281348/2025 - GRANT OF INTERIM RELIEF)

Date : 07-11-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE JOYMALYA BAGCHI

For Petitioner(s) : Dr. Charu Mathur, Adv.
Mr. Pulkit Aggarwal, Adv.
Mr. Md. Anas Chaudhary, Adv.
Mr. Mohd. Sharyab Ali, Adv.
Mr. Mohammad Asim Khan, Adv.
Mr. Akram Azad, Adv.
Mr. Zahid Ali, Adv.
Mr. Shoaib Ahmad Khan, Adv.
Mr. Sandeep Garausa, Adv.
Ms. Alia Bano Zaidi, Adv.
Ms. Sangita Malhotra Talwar, Adv.
Ms. Pallavi Talwar, Adv.
Ms. Purnadeo, Adv.
Mr. Prakash Tanwar, Adv.
Ms. Sugandh Rathore, Adv.
Mr. Ansar Ahmad Chaudhary, AOR

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For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice to the respondents, returnable on 17.11.2025.
2. Dasti, in addition, is permitted.
3. All the State Bar Councils may be served through e-mail, to be sent on their official e-mail IDS/websites as well as to their respective Secretaries.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS(PREETHI T.C.)
ASSISTANT REGISTRAR